

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 1626
TO BE ANSWERED ON- 31/07/2023

FUNDS TO TRIBAL DEVELOPMENT

1626. SHRI SUNIL BABURAO MENDHE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the funds allocated to the States including Maharashtra under various tribal development schemes during the last three years, State-wise;
- (b) the details of the schemes under which funds have been released for the Scheduled Tribes during the said period;
- (c) the details of funds allocated to the Fifth Schedule Areas and Sixth Schedule Areas under various schemes during the last four years; and
- (d) the details of work done through funds allocated to various autonomous councils and others bodies?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) to (d): Ministry of Tribal Affairs is implementing various schemes/programmes for socio-economic development and welfare of the Scheduled Tribes (STs) in the country including Maharashtra. Details of State-wise funds released including Fifth and Sixth Schedule States under some major schemes of Ministry of Tribal Affairs during the last three years are given at **Annexure I**. Details of major schemes/programmes implemented by the Ministry are given at **Annexure II**.

As informed by Ministry of Development of North Eastern Region (MDoNER), they sanction projects under their schemes i.e. Schemes of North Eastern Council (NEC), Non-Lapsable Central Pool of Resources Scheme (NLCPR)-State; North East Special Infrastructure Development Scheme (NESIDS); Special Development Packages of Autonomous Council in Assam (Bodoland Territorial Council; Dima Hasao Autonomous Territorial Council and Karbi Anglong Autonomous Territorial Council) and Hill Area Development Programme for overall development of North Eastern Region (NER) including tribal areas of NER. During the last three years, three projects amounting to Rs.15.28 Crore have been sanctioned directly to autonomous councils under 'Schemes of NEC'. The details of the projects are as under:

			(Rs in crore)
Sl. No.	Autonomous Council	Name of Project	Sanctioned Amount
1	Chakma Autonomous District Council	Community Development Programme for Chakma Autonomous District Council, Kamalanagar, Lawngtlai District, Mizoram for construction of school building	3.09
2	Chakma Autonomous District Council	Community Development Programme for Chakma Autonomous District Council, Kamalanagar, Lawngtlai District, Mizoram for rice area expansion	2.96
3	Garo Hills Autonomous District Council	Construction of 2-Storied Guest House (Phase-I) at Shillong, Meghalaya	9.23
Total			15.28

Annexure I referred to in reply to parts (a) to (d) of the Lok Sabha Unstarred Question No. 1626 for 31.07.2023 by SHRI SUNIL BABURAO MENDHE regarding “FUNDS TO TRIBAL DEVELOPMENT”

Funds released under the scheme ‘Special Central Assistance to Tribal Sub Scheme (SCA to TSS)’/Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY)’ during last three years

S.No.	State/UT	(Rs. in Lakh)		
		2020-21 (SCA to TSS)	2021-22 (PMAAGY)	2022-23 (PMAAGY)
1.	Andhra Pradesh	4954.96	0.00	0.00
2.	Arunachal Pradesh	7015.50	733.68	0.00
3.	Assam	4578.76	8743.02	11538.22
4.	Bihar	3106.00	774.44	0.00
5.	Chhattisgarh	8769.06	15595.8	23021.82
6.	Dadra & Nagar Haveli and Daman & Diu	0.00	0.00	173.23
7.	Goa	724.26	0.00	0.00
8.	Gujarat	10786.40	15916.78	19401.76
9.	Himachal Pradesh	1367.00	377.03	288.09
10.	Jammu & Kashmir	0.00	0.00	932.39
11.	Ladakh	0.00	0.00	470.53
12.	Jharkhand	7049.64	6531.79	6915.28
13.	Karnataka	0.00	2139.9	937.48
14.	Kerala	459.15	0.00	0.00
15.	Madhya Pradesh	0.00	12268.76	27694.54
16.	Maharashtra	0.00	0.00	13485.50
17.	Manipur	0.00	427.98	295.47
18.	Meghalaya	328.25	0.00	3342.30
19.	Mizoram	1236.22	580.83	1818.61
20.	Nagaland	2846.14	886.53	2233.97
21.	Odisha	9010.42	2771.68	1001.24
22.	Rajasthan	8662.66	7224.71	15269.66

23.	Sikkim	0.00	0.00	0.00
24.	Tamil Nadu	377.47	285.32	285.62
25.	Telangana	4191.00	2262.18	1681.04
26.	Tripura	1173.30	631.78	904.48
27.	Uttarakhand	757.80	0.00	0.00
28.	Uttar Pradesh	508.83	0.00	0.00
29.	West Bengal	3746.00	0.00	3495.20

Funds released under the scheme 'Grants under Article 275(1) of Constitution' during last three years

(Rs. in Lakh)

S.No.	State	2020-21	2021-22	2022-23
1	Andhra Pradesh	2055.55	2638.65	0.00
2	Arunachal Pradesh	6014.00	9830.00	7265.30
3	Assam	4592.37	2570.000	2300.00
4	Bihar	0.00	642.08	1001.01
5	Chhattisgarh	9976.24	11604.02	13578.43
6	Goa	0.00	600.41	667.79
7	Gujarat	5940.04	6923.79	7549.12
8	Himachal Pradesh	1161.00	1500.00	1655.00
9	Jharkhand	10278.00	12264.19	6677.87
10	Karnataka	3305.68	3210.00	4297.57
11	Kerala	0.00	0.00	817.67
12	Madhya Pradesh	4279.78	5319.10	8438.75
13	Maharashtra	4573.16	0.00	0.00
14	Manipur	0.00	0.00	1067.36
15	Meghalaya	492.71	1595.25	2904.84
16	Mizoram	1909.71	2971.54	1654.05
17	Nagaland	1717.38	3202.39	5863.47
18	Odisha	6304.62	11382.05	10150.55
19	Rajasthan	9166.00	10435.21	11002.53
20	Sikkim	516.00	2045.00	720.38
21	Telangana	2517.00	2050.00	3114.46
22	Tripura	201.74	607.53	1294.71
23	Uttar Pradesh	927.426	832.71	1135.85
24	Uttarakhand	0.00	100.65	306.02
25	West Bengal	4041.14	0.00	4186.50

Funds released under the scheme 'Development of PVTGs' during last three years

(Rs. in Lakh)

S.N.	State/UT	2020-21	2021-22	2022-23
1	Andhra Pradesh	1245.51	1829.60	1645.50
2	Andaman & Nicobar Islands	0.00	252.11	0.00
3	Chhattisgarh	989.32	996.90	1500.00
4	Gujarat	552.20	761.80	1731.20
5	Jharkhand	1777.29	1696.93	0.00
6	Karnataka	438.46	661.17	1439.42
7	Kerala	88.00	0.00	0.00
8	Madhya Pradesh	2188.11	2888.69	0.00
9	Maharashtra	1411.66	0.00	0.00
10	Odisha	1202.00	1197.00	1796.75
11	Rajasthan	968.00	706.17	1120.63
12	Tamil Nadu	551.08	1967.81	907.70
13	Telangana	1460.50	1193.04	1508.13
14	Tripura	231.43	1481.71	1402.65
15	Uttar Pradesh	82.04	0.00	0.00
16	Uttarakhand	295.00	367.07	0.00
17	West Bengal	519.40	0.00	665.95

Funds released under the scheme 'Pre-Matric Scholarship Scheme' during last three years

(Rs. in Lakh)

Sl. No.	State/UT	2020-21	2021-22	2022-23
1	Andaman & Nicobar	12.33	8.03	0.00
2	Andhra Pradesh	1433.81	3935.06	0.00
3	Arunachal Pradesh	0.00	207.30	267.44
4	Assam	17.27	102.19	107.41
5	Chhattisgarh	3541.54	0	0.00
6	Dadra & Nagar Haveli and Daman & Diu	234.00	206.62	0.00
7	Goa	41.35	0.00	108.18
8	Gujarat	2198.84	3689.18	5451.67
9	Himachal Pradesh	91.87	0.00	79.02
10	Jharkhand	0.00	3899.03	0.00
11	Karnataka	0.00	1753.16	2370.04
12	Kerala	116.56	347.07	0.00
13	Ladakh	42.27	74.22	0.00
14	Madhya Pradesh	5429.34	11458.18	12743.85
15	Meghalaya	0.00	0.00	115.48
16	Mizoram	167.86	657.47	0.00
17	Nagaland	60.75	0.00	0.00
18	Odisha	6944.96	5236.75	9397.06
19	Puducherry	1.63	0.00	0.00
20	Rajasthan	3126.90	6234.34	3530.80
21	Sikkim	9.41	0.00	17.84
22	Tamil Nadu	241.00	546.55	404.46
23	Tripura	252.09	58.55	1136.76
24	Uttar Pradesh	0.00	88.17	0.00
25	Uttarakhand	138.24	0.00	0.00
26	West Bengal	788.22	912.51	0.00

Funds released under the scheme 'Post-Matric Scholarship Scheme' during last three years

(Rs. in Lakh)

Sl. No	State/UT	2020-21	2021-22	2022-23
1	Andaman & Nicobar	13.29	10.35	0.00
2	Andhra Pradesh	6039.35	8991.45	13356.50
3	Arunachal Pradesh	5712.96	12360.50	9616.49
4	Assam	5413.54	1093.40	6845.47
5	Bihar	708.22	0.00	0.00
6	Chhattisgarh	8790.24	0.00	9330.35
7	Dadra & Nagar Haveli and Daman & Diu	3481.73	0.00	0.00
8	Goa	458.18	0.00	1187.23
9	Gujarat	22977.64	46170.25	24426.38
10	Jammu & Kashmir	805.44	0.00	683.57
11	Jharkhand	0.00	12654.88	0.00
12	Karnataka	0.00	17080.51	0.00
13	Kerala	3285.25	2516.49	0.00
14	Ladakh	738.00	2214.00	1891.27
15	Madhya Pradesh	12344	24529.43	27048.58
16	Maharashtra	18149.52	19214.82	9026.85
17	Manipur	2184.19	4292.15	4137.54
18	Meghalaya	0.00	2636.09	14619.79
19	Mizoram	3446.82	3874.64	2590.31
20	Nagaland	3226.37	4435.75	3608.43
21	Odisha	19095.97	21842.98	17133.30
22	Puducherry	19.56	0.00	0.00
23	Rajasthan	25557.03	13744.70	18810.10
24	Sikkim	553.83	1036.28	925.44
25	Tamil Nadu	3328.99	4849.38	2854.28
26	Telangana	27297.83	7503.90	23851.18
27	Tripura	4804.98	7188.77	4522.33
28	Uttar Pradesh	2218.67	0.00	0.00
29	Uttarakhand	0.00	3568.37	0.00
30	West Bengal	2256.42	3872.05	0.00

Annexure II referred to in reply to parts (a) to (d) of the Lok Sabha Unstarred Question No. 1626 for 31.07.2023 by SHRI SUNIL BABURAO MENDHE regarding “FUNDS TO TRIBAL DEVELOPMENT”

Brief details of major schemes/programmes being implemented by the Ministry of Tribal Affairs in the country:

(i) Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)/Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY): Under scheme of Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) 100% grants was provided to the State Governments for activities related to education, health, sanitation, water supply, livelihood, skill development, Ashram Schools, Boys and Girls Hostels, minor infrastructure, etc. to bridge the gap between Scheduled Tribe (ST) population and others as a critical gap filling measure. The Scheme has been revamped as Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY).

The Ministry has analyzed Mission Antyodaya data collated by Ministry of Rural Development and has identified 36,428 villages with 50% ST population and 500 STs to be covered under PMAAGY. The scheme envisaged to undertake the developmental activities in these villages mainly through convergence of funds available with different Ministries/Departments and State Government under TSP/DAPST and the funds from the scheme of PMAAGY would be used for gap filling. States are also be encouraged to supplement with State TSP funds, District Mineral Funds (DMF) and Finance Commission grants.

(ii) Grants under Article 275(1) of the Constitution: Under the Proviso to Article 275(1) of Constitution, Grants are released to 26 States, having ST population for raising the level of administration in Scheduled Areas and for the welfare of tribal people. This is a Special Area Programme and 100% grants are provided to States. Funds are released to the State Governments depending on the felt needs of ST population to bridge the gap in infrastructure activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc.

(iii) Development of Particularly Vulnerable Tribal Groups (PVTGs): The scheme of Development of PVTGs covers 75 identified PVTGs among Scheduled Tribes in 18 States and UT of Andaman & Nicobar Islands for activities like education, housing, land distribution, land development, agricultural development, animal husbandry, construction of link roads, installation of non-conventional sources of energy for lighting purpose, social security or any other innovative activity meant for the comprehensive socio-economic development of PVTGs.

(iv) Grant-in Aid to Voluntary Organizations working for the welfare of Scheduled Tribes: Under the scheme of Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes, the Ministry funds projects in the fields of education and health, covering residential schools, non-residential schools, hostels, mobile dispensaries, ten or more bedded hospitals, livelihood, etc.

(v) Pre-Matric Scholarships to ST students: The scheme is applicable to students who are studying in Classes IX –X. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Scholarship of Rs.225/-per month for day scholars and Rs.525/-per month for hostellers is given for a period of 10 months in a year. Scholarship is disbursed through the State Government/UT Administration. Funding ratio is 75:25 between Centre and States for all States except North East and Hills States/UT like Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(vi) Post Matric Scholarship to ST students: The objective of the scheme is to provide financial assistance to the Scheduled Tribe students studying at post-matriculation or post-secondary levels to enable them to complete their education. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Compulsory fees charged by educational institutions are reimbursed subject to the limit fixed by the concerned State Fee fixation committee and scholarship amount of Rs.230 to Rs.1200 per month, depending upon the course of study is paid. The Scheme is implemented by the State Governments and Union Territory Administrations. Funding ratio is 75:25 between Centre and States for all States except

NE and Hilly States/UT of Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(vii) National Overseas Scholarships for ST Candidates: The Scheme provides for financial assistance to selected students to pursue Post Graduation, PhD & Post-Doctoral study abroad. A total of 20 awards are given every year. Of these, 17 awards are for STs and 3 awards for students belonging to Particularly Vulnerable Tribal Groups (PVTGs). Parental/family income from all sources should not exceed Rs.6.00 lakhs per annum.

(viii) National Fellowship & Scholarship for Higher Education of ST students:

(a) National Scholarship– (Top class) Scheme [Graduate level]: The objective of the scheme is to encourage meritorious ST students for pursuing studies in prescribed courses in many institutions of excellence across the country like IITs, AIIMS, IIMs, NIITs, etc. identified by the Ministry. Family income from all sources should not exceed Rs.6.00 lakhs per annum. Scholarship amount includes tuition fees, living expenses and allowances for books and computer.

(b) National Fellowship for ST students: 750 fellowships are provided to ST students each year for pursuing higher studies in India for MPhil and PhD. Fellowship is granted as per UGC norms.

(ix) Eklavya Model Residential Schools (EMRS): Eklavya Model Residential Schools (EMRSs) were introduced in the year 1997-98 to impart quality education exclusively to ST children with an objective to provide quality middle and high-level education to Scheduled Tribe (ST) students in remote areas in order to enable them to avail of reservation in high and professional educational courses and get jobs in government and public and private sectors. In the Union Budget of 2018-19, Government announced that every block with more than 50% ST population and at least 20,000 ST persons will be eligible to have an Eklavya Model Residential School. A total number of 740 EMRSs are scheduled to be established. Eklavya schools will be on par with Navodaya Vidyalayas and will have special facilities for preserving local art and culture besides providing training in sports and skill development.

(x) Pradhan Mantri Jan Jatiya Vikas Mission (PMJVM): Ministry of Tribal Affairs has been implementing a Scheme ‘Mechanism for Marketing of Minor Forest Produce through Minimum Support Price and Development of Value Chain for MFP (MSP for MFP)’ through Tribal Co-operative Marketing Development Federation (TRIFED), since 2011 with the objective of providing safety net to ST MFP gatherers.

Ministry was implementing another scheme ‘Institutional Support for Development and Marketing of Tribal Products’ with 100 % grant to TRIFED and State Forest Development Corporations (SDCs) for development and marketing of tribal products.

PMJVM has been conceptualized with the merger of the above two Schemes i.e. ‘MSP for MFP’ and ‘Institutional Support for Development and Marketing of Tribal Products’. PMJVM seeks to achieve livelihood driven tribal development through quality input, technology, credit and better marketing access etc. in the next five years.

(xi) Support to Tribal Research Institutes (TRIs): Ministry extends support to the State Governments through the Scheme to set up new TRIs where it did not exist and to strengthen functioning of existing TRIs to carry out its core responsibility towards Research & Documentations, Training and capacity building, promotion of rich tribal heritage etc. To preserve tribal art and culture, financial assistance is provided to TRI’s to carry out various activities to preserve and promote tribal culture and heritage across the country through research and documentation, maintenance and preservation of art & artefacts, setting up of tribal museum, exchange visits for the tribals to other parts of the State, organizing tribal festivals etc. Funding under this Scheme is 100% grant-in-aid by the Ministry of Tribal Affairs to the TRIs on need basis with the approval of APEX Committee. TRIs prepare proposal and detailed action plan for the year along with budgetary requirement and submit it to the Ministry through State Tribal Welfare Department. Within the set of TRIs, there are cultural museum, library, training centre, research wing, etc.

(xii) Tribal Research Information, Education, Communication and Events (TRI-ECE) : Through the scheme, promotion of rich tribal cultural heritage, dissemination of information and creation of awareness are given attention to which includes organization of Tribal Craft & Food Festivals, Sports, Music, Dance & Photo Competitions, Science, Art & Craft Expos, Workshops, Seminars, Production of documentary films by the Ministry & States, Bringing out Publications thereby highlighting significant studies, documenting historical facets of tribal communities, achievements of Ministry of Tribal Affairs (MoTA) & State Departments besides other advertisements etc. at regular intervals. With a view to fill the gap of research studies on tribal issues, MoTA recognizes renowned NGOs, Research Institutes, Universities where expertise exist and which have already made a mark by carrying out pioneering research in the field of tribal cultures as Centre of Excellences (CoEs). It is envisaged that CoEs should play an important role in building knowledge bank to complement dedicated Activities of the Ministry.
